

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3517
(To be answered on the 23rd March 2017)

FACILITIES FOR DIFFERENTLY ABLED PERSONS AT AIRPORTS

3517. SHRI K.C. VENUGOPAL

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government proposes to provide dignified treatment during air travels to persons with disability, if so, the details thereof;
- (b) whether the Government is making any consultation with Department of Disability Affairs to standardize equipments and infrastructural facilities for persons with disabilities;
- (c) if so, the details thereof;
- (d) whether the Government is ready to implement a permanent mechanism for grievance redressal of persons with disabilities at airports; and
- (e) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a): Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements Section 3 - Air Transport Series 'M' part -I on carriage by Air-Persons with Mobility and /or persons with reduced mobility. This CAR lays down regulations for carriage of persons with disabilities and reduced mobility by air in order to protect them against any form of discrimination and to ensure that they receive all possible assistance during their travel. The facilities like lift, ramps, toilets and wheel chairs etc. are being provided at Airports Authority of India (AAI) managed airports to all persons with disability to ensure dignified treatment during their air travel.

(b) & (C): Under the Accessible India Campaign, AAI is providing additional facilities for dignified treatment to air passengers such as Braille signs in lifts along with oratory signals, toilets for differently abled (Divyang Persons), ramps at level difference locations. The airport operators have also ensure that the assistive devices being used to assist a disabled passengers are as per the standard set by Ministry of Social Justice and Empowerment.

(d) & (e) : The Public Grievance Redressal System is already in place at all the airports across India. The present system is available for public at large, the air passengers and as well as all the airport users etc. and does not discriminate between different categories. Public Grievance Officers are posted at each airport under the control of Regional Head Quarters for handling day-to-day complaints and for improvement and monitoring. All the grievances are monitored and resolved through redressal mechanisms such as (i) CPGRAMS-Centralized Public Grievance Redress and Monitoring System (Web Portal) (ii) Air Sewa Portal - it is a web based portal and an App also, which serves as a single window solution for complaints falling under the ambit of Ministry of Civil Aviation and its Departments. (iii) Internal set up of monitoring/resolving complaints/grievances such as complaints & suggestion boxes, complaint register / book, PG Officer Email ID.
